

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).30718/2023

(Arising out of impugned final judgment and order dated 05-09-2022
in ITAT No. 13/2021 passed by the High Court at Calcutta)PRINCIPAL COMMISSIONER OF INCOME TAX
CENTRAL2 KOLKATA

Petitioner(s)

VERSUS

M/S RAUNAK INFRASTRUCTURE LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163625/2023-CONDONATION OF DELAY
IN FILING and IA No.163626/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 25-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. N Venkatraman, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Rupesh Kumar, Adv.
Mr. Prashant Singh Ii, Adv.
Mrs. Priyanka Das, Adv.
Mr. A K Kaul, Adv.
Mr. Sabrish Subramanium, Adv.
Mr. V C Bharathi, Adv.
Mr. Hemant Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RIssue notice on the application seeking condonation of delay
in filing the SLP as well as on the special leave petition.Tag the matter with SLP (C) No.6644 of 2016 and SLP (C)
No.14447 of 2016.(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT(MALEKAR NAGARAJ)
COURT MASTER (NSH)